

**IN THE HIGH COURT OF BOMBAY AT GOA**

**(LD-VC-OCW-46/2020)**

Ranjana Divakar Kakodkar and ors. ... Petitioners

*Versus*

Vinod Laximan Mujumdar and anr. ... Respondents.

Shri P. Rao, Advocate for the Petitioners.

**Coram:- DAMA SESHADRI NAIDU, J.**

**Date:- 21<sup>st</sup> July 2020**

**PC**

Petitioners' counsel informs me that this Court has already admitted the Second Appeal after framing substantial questions of law, though, by then, no notice was issued to the respondents. In this context, he stresses that it is an established practice of the Court that Second Appeals are admitted and substantial questions of law framed even before notice is issued to the respondents, if, as he puts it, a case is made out. At any rate, I do not desire to revisit what happened earlier. Therefore, Registry will issue notice to the respondents for final disposal of the Second Appeal. Post the matter on 18.8.2020.

**DAMA SESHADRI NAIDU, J.**

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